

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-9/2020**

Nelito Fortes Gomes Petitioner.

Versus

Manovikas English Medium
School and another. Respondents.

Mr. Amey Phadte, Advocate for the Petitioner.

Mr. Dattaprasad Lawande, with Mr. Pradosh Dangu, Advocates for
Respondent No. 1.Mr. D. J. Pangam, Advocate General with Ms. Ankita Kamat, Addl.
Govt. Advocate for Respondent No.2.**Coram : M.S. Sonak,
Smt. M.S. Jawalkar, JJ.****Date : 30th June, 2020.****P.C. :-**

Heard Mr. Amey Phadte for the Petitioner, Mr. Dattaprasad Lawande for Respondent No.1 (School Management) and Mr. D.J. Pangam, the learned Advocate General with Ms. Ankita Kamat, Addl. Govt. Advocate for Respondent No.2.

2. We are happy and satisfied to record that the School Management, for the present, has adopted a reasonable stand keeping in mind the CAVID-19 situation. Mr. Lawande, on instructions, makes a statement that the School Management has already resolved

to waive off the activity fee for the Academic Year 2020-21 in respect of all the students in the School. He further, on instructions, states that no transportation charges will be collected until the transportation actually commences.

3. Mr. Lawande again, on instructions, has further made a statement that if, despite the aforesaid concessions students/parents have any difficulty, then, representations from such students/parents will be considered on case-to-case basis. He states that in fact representations have been received from several students/parents and, in respect of almost 337 students, increased fees though approved by the Directorate of Education, have been waived for this academic year.

4. Mr. Lawande states that in case, the Petitioner makes a representation, then, the same will be favourably considered by the School Management broadly on the aforesaid lines. Mr. Lawande states that the School Management has neither taken any coercive action against the Petitioner, nor will it take any coercive action against the Petitioner till disposal of the Petitioner's representation and the School Management will also grant some reasonable time to the Petitioner to pay the fees as may be determined and further extend the concessions as aforesaid.

5. Mr. Amey Phadte submits that the Petitioner also has some

grievance with regard to developmental fees and other matters. According to us, such grievances can be separately pursued with the appropriate authorities. However, for the present, we are satisfied that the School Management has adopted a reasonable approach and upon noting the assurance of the School Management as articulated by Mr. Lawande that the Petitioner's representation with regard to the activity fees, transportation charges and the increased fees will be considered favourably, we see no purpose in keeping the present petition pending any further. Therefore, while noting and appreciating the approach of the School Management, we dispose of this Petition. Interim orders, if any, stand vacated in view of the aforesaid assurances made on behalf of the School Management.

6. All concerned to act on the basis of an authenticated copy of this order.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.